

राल मर खुल्ल-खुल्ल करेगा तो चोर समझेगा कि यह जगा हुआ है इसलिए यह चोर नहीं घुमेगा। फिर उसने पूछा कि बड़ड़ा कैसे नहीं होगा? तो वह बोला कि जब पीओवी हो जाएगी तो जवानों में ही मर जाएगा तथा बड़ड़ा होने का सम्भव ही कहा जाएगा। तो मान्यवर, इस तम्बाक के इतने दोष हैं।

हमारे देश में अभी पिछले महीने भारतीय कैसर सम्स्थान की ओर से एक राष्ट्रीय गोष्ठी हुई थी और उस गोष्ठी में यह निर्णय निकाला गया कि भारत में प्रति वर्ष पांच लाख लोग कैसर से मर जाते हैं और एक लाख में 70 आदमी कैसर से पीड़ित होते हैं। महोदय, जब तम्बाक के मसल और खाने के इतने नुकसान हैं तथा सिगरेट के पैकेट पर भी लिखा हुआ है कि सिगरेट पीना स्वास्थ्य के लिए हानिकारक है, तो आज शिक्षा के दिने वाला सिगरेट नहीं पीता है। थोड़ी फरसे वाला भी पीता मसदूर नहीं पीता। सिगरेट पीने हैं—अ ई०ए०एस०, अम्बर ब्यूरोक्रेट, एम० एल० एज०, एम० एज० डाक्टर, इंजिनियरर्स। तो यह सब जान-बूझकर सिगरेट पीने हैं और तम्बाक खाने हैं। किसी तरह से जान-बूझकर अधिग्रहण करते हैं। इसलिए अगर अधिग्रहणों का अधिग्रहण से रोकना है, अगर उद्योगियों और आतंकवादियों का उद्योग और आतंकवाद फैलाने से रोकना है तो इस तम्बाक पर रोक लगानी पड़ेगी। महोदय, मैं आपसे माध्यम से प्रार्थना करता हूँ कि जिस तरह से मुसलमान रमजानों में रोजा रखते हैं और जिस तरह से हिन्दू अपने त्यौहारों पर बन्न रखते हैं, मैं सभी सिगरेट पीने वाले और तम्बाक खाने वाले भाईयों से प्रार्थना करता हूँ कि एक दिन के लिए बन्न रखिए और "तम्बाक नहीं दिवस" मनाइए। बहुत-बहुत धन्यवाद।

*Re. Attack on Loweyer in Tamil Nadu*  
(contd.)

**SHRIMATI JAYANTHI NATARAJAN.** (Tamil Nadu): Mr. Vice-Chairman, Sir, I want to go on record on the matter raised by Mr. Maran. I want to record

my deep anguish over this incident. The reason why I am so anguished is because I, myself, am an advocate. Even yesterday, I was in the High Court.

**SHRI SANGH PRIYA GAUTAM** (Uttar Pradesh): Are you associating yourself with me, Madam?

**SHRIMATI JAYANTHI NATARAJAN:** Sir, the reason for my anguish is this. This was the reason why I wanted to speak immediately after Mr. Maran. Of course, we all have our lighter moments in the House. All of us join in that and I welcome it also, just as the one created by Mr. Sangh Priya Gautam now. The matter I want to refer to has caused deep anguish to me because a situation has come about in Tamil Nadu where democratic and legal dissent also is not being allowed to be voiced. Sir, it is not merely a question of law and order. It is a very serious matter that when advocates try to file writs against the State Government, they should be brutally attacked. Mr. Maran had referred to the incident which happened yesterday. An advocate was attacked inside the court premises. Such incidents are occurring within the High Court premises. Stones are being thrown inside the High Court premises against people who file cases which are inconvenient to the present Government. In fact, some stones have landed on the table of the judges themselves that the judges thought it fit to adjourn the proceedings and go away. Sir, we are all working there and we are trying to carry out our professional duties in an atmosphere of complete terror.

**SHRI G. SWAMINATHAN:** Sir, this is a Zero Hour submission. She is only associating with it. She cannot go on talking about the Tamil Nadu political. She cannot go on talking about what is happening in the High Court. She should confine herself only to the incident where some advocate was attacked. Kindly ask her.

**THE VICE-CHAIRMAN (SHRI MD. SALIM):** Mr. Swaminathan, please sit

[Shri Md. Salim]

down. If you get up, somebody else would get up and it would go on. I cannot allow this. Please sit down.

SHRI G. SWAMINATHAN: I am only saying that she should confine herself to the particular matter.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Please sit down. You have had your say.

SHRI G. SWAMINATHAN: She cannot go on talking about the Tamil Nadu politics. She is only politicising the issue. (*Interruptions*).

SHRI H. HANUMANTHAPPA: Why is he objecting?

SHRI G. SWAMINATHAN: They are politicising the issue. This is what I want to say. (*Interruptions*) The Congress and the D.M.K. are joining together and politicising the issue. (*Interruptions*) They want to blame the A.I.A.D.M.K.: This is what is happening. (*Interruptions*) It is not stiff. For just one incident, you say that the Chief Minister is responsible!

SHRI S. MUTHU MANI: Who were the persons who were responsible for the bomb blasts at Bombay and Calcutta? Who will take the responsibility?

SHRI G. SWAMINATHAN: Many of our A.I.A.D.M.K. people have been brutally attacked. Do we say that the D.M.K. president is responsible for this? What is this? Many of our people have been attacked. We do not accuse the other parties.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Mr. Swaminathan, please sit down. (*Interruptions*)

SHRI DIPANKAR MUKHERJEE: Sir, does she have the freedom to say anything here?

THE VICE-CHAIRMAN (SHRI MD. SALIM): Please sit down.

SHRIMATI JAYANTHI NATARAJAN: Sir, my only plea to the Government is that.

श्री संघ प्रिय गौतम : उपसभाध्यक्ष जी, यह स्टेट सन्जैक्ट है, इस पर डिस्कशन नहीं हो सकता। यह स्टेट सन्जैक्ट है, इस सदन का समय बरबाद नहीं करना चाहिए। यह राज्य का विषय है।

SHRIMATI JAYANTHI NATARAJAN: My only plea to the Government is that they should immediately intervene in this matter and ask the C. B. I. to enquire into it. The reason why I am asking for a C. B. I. enquiry is because only then the truth would come out. Otherwise, we cannot get to the truth of it and the life of the advocates in the State would not be safe. Thank you.

THE VICE-CHAIRMAN (SHRI MD. SALIM): We now take up Special Mentions. Shri Govindrao Adik.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): Mr. Vice-Chairman, Sir, I would like to make a point. The normal practice has been that whenever the Zero Hour submissions go beyond the scheduled time and there is listed Government Business, it is taken up first. We had agreed that immediately after the lunch-recess, i.e. at 2.30 p.m. at least, the Government Business should be taken up and that the Special Mentions should be taken up after the Government Business is completed. This is something about which all of us had agreed in the Business Advisory Committee. Therefore, I would plead that we take up the Government Business now. There are two very important Bills, i.e. the Workmen's Compensation (Amendment) Bill and the Maternity Benefit (Amendment) Bill. These are very important Bills. All the Members in the Business Advisory Committee wanted that these two Bills should be passed in this Session itself. Therefore, I would appeal that instead of taking up the Special Mentions....

SHRI H. HANUMANTHAPPA: Sir, the hon. Minister is saying that the Special Mentions should be taken up later on because we have the listed Government Business here. Now, the Special Mentions have also been listed. If the Zero Hour submissions can go on till about 3 O'clock, why should we not take up Special Mentions now? This is not correct. Why should Special Mentions suffer? They are also listed.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Mr. Hanumantappa, you are a senior Member. The Minister is on her legs, saying something.

SHRIMATI MARGARET ALVA: Sir, I am making the statement with all sense of responsibility. This issue was discussed in the Business Advisory Committee and it was agreed that the listed Government Business, particularly, where there are important Bills, should be taken up at least by 2.30 p.m. . . . and that any other left-over business listed before that, should be taken up after the days business was over. That is why I am only telling this to the House. I think, both these Bills are of special interest to all of us. I am leaving it to the House. If you say, "No, don't pass these Bills," it is up to you.

DR. BIPLAB DASGUPTA: What about the Discussion on the Ministry of Agriculture? There has been no discussion.

SHRIMATI MARGARET ALVA: That was also listed, but it did not come up yesterday. You cannot blame me for that because you wanted a discussion.

DR. BIPLAB DASGUPTA: No, no, I am blaming anybody. What is your programme for tomorrow?

SHRIMATI MARGARET ALVA: We are prepared for discussions on both. In fact, I pleaded in the Business Advisory Committee that at least one Ministry should be discussed and that it would be a wrong precedent to go through the entire Budget Session with out

discussing at least one Ministry, but we could not find time to do it. Today the Zero Hour has gone on for three hours. Why do you ask the Government why it is not passing them?  
..(Interruptions)

We have gone on from twelve o'clock to ten to three. There are two Bills to be passed, which we cannot possibly carry over to the next session.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Madam Minister, you have made your point. You have been here for some time. We have raised every issue. Every Member got up.

SHRIMATI MARGARET ALVA: I waited for the Zero Hour to be over. In fact, now we are taking up the Special Mentions. There are about ten Special Mentions. They will go on at least till 4-30 p.m.

THE VICE-CHAIRMAN: These Special Mentions were listed yesterday. We could not take them up yesterday. . . .  
(Interruptions)

### SPECIAL MENTIONS

#### *Amalgamation of Air India and Indian Airlines*

SHRI GOVIND RAO ADIK (Maharashtra): Thank you very much, Sir. Through this Special Mention, I would like to draw the attention of the Government of India, particularly the Ministry of Civil Aviation, to this issue. I am very happy that the hon. Minister for Civil Aviation is present here when I am making this Special Mention on this important matter.

Sir, the issue is regarding the genuine need to have amalgamation of Air India and Indian Airlines. Merger of the two airlines is essential in the present circumstances to take advantage of economies of scale and to build a large, profitable carrier. After merger of the two airlines, there will be a fleet strength of over 100 aircraft, through which it can augment its international share, giving it a competitive edge over others.